

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL Diary NO...../2025(@ Diary No.51264/2024)

MORDHWAJ SINGH & ORS.

Petitioner(s)

VERSUS

NILESH SHARMA

Respondent(s)

O R D E R

1. Delay condoned.
2. Having heard the learned Senior counsel appearing for the parties and having gone through the materials on record, we find no good reason to interfere with the common impugned order dated 25-10-2024 passed by the National Company Law Appellate Tribunal (Principal Bench) at New Delhi in Company Appeal (AT) (Ins.) No.1691/2023 and Company Appeal (AT) (Ins.) No.331/2024 respectively.
3. The Civil Appeals are, accordingly, dismissed.
4. Pending applications, if any, also stand disposed of.

.....J
(J.B. PARDIWALA)

.....J
(R. MAHADEVAN)

NEW DELHI
1ST AUGUST, 2025.

ITEM NO.5

COURT NO.9

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SCIVIL APPEAL Diary No.51264/2024

[Arising out of impugned final judgment and order dated 25-10-2024 in CAAT(I) No. 1691/2023 & CAAT(I) No. 331/2024 passed by the National Company Law Appellate Tribunal]

MORDHWAJ SINGH & ORS.

Petitioner(s)

VERSUS

NILESH SHARMA

Respondent(s)

(FOR ADMISSION)

(IA No. 66348/2025 - CONDONATION OF DELAY IN REFILEING APPEALS, IA No. 66347/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES & IA No. 66346/2025 - UNDER SECTION 151 OF CPC)

Date : 01-08-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA

HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) :

Mr. Neeraj Kishan Kaul, Sr. Adv.

Mr. Rajesh Kumar Gautam, AOR

Mr. Anant Gautam, Adv.

Mr. Deepanjali Choudhary, Adv.

Ms. Likivi Jakhalu, Adv.

For Respondent(s) :

Mr. Ranjit Kumar, Sr. Adv.

Mr. Kanishk Khetan, Adv.

Mr. Akash Srivastava, Adv.

Mr. Hemant Sharma, Adv.

Mr. Shashwat Parihar, Adv.

Mr. Rishabh Kumar, Adv.

Mr. Shashank Singh, Adv.

Mr. Shashwat Anand, AOR

Mr. Rajesh Kumar, Adv.

Mr. Ishan Parashar, Adv.

UPON hearing the counsel the Court made the following

O R D E R

1. Delay condoned.
2. The Civil appeals are dismissed, in terms of the signed order.

3. Pending applications, if any, also stand disposed of.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)
COURT MASTER (NSH)

(Signed Order is placed on the file)